

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

(IB)-487(ND)/2017

IN THE MATTER OF:

**Nimbus Habor Facilities Management Pvt. APPLICANT / PETITIONER
Ltd.**

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.02.2018

Coram:

**VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

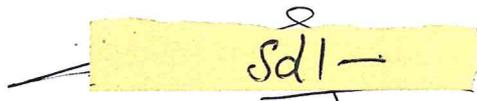
For the PETITIONER :- Mr. Pankaj Bhagat with Mr. Piyush Ranjan,
Advocates

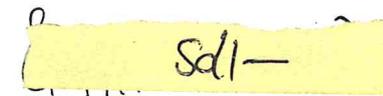
For the RESPONDENT :- Mr. Rajiv Kumar Virmani, Advocate with
Ms. Akansha Jain, Advocate

ORDER

Learned counsel for the parties is present. Learned counsel for the respondent/corporate debtor is present and apprises this tribunal about the order passed by Hon'ble Supreme Court in Civil Appeal No. 5978-5979/2017 dated 30.10.2017 and points out to page no. 8 and 9. In view of the said order passed by the Hon'ble Supreme Court and in case if the claim being admitted it will lead to coercive proceedings as against the corporate debtor. In the circumstances the matter is being adjourned to 28th March 2018 for the parties to apprise this tribunal about the status of case pending before the Hon'ble Supreme Court.

Post the matter on 28th March 2018.


**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**


**(VARADHARAJAN)
MEMBER (JUDICIAL)**

**Deepak Kumar
05.02.2018**